

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6160
ANSWERED ON:30.04.2015
LAND CONFLICTS
Owaisi Shri Asaduddin

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the cases of land conflicts where land is acquired for public purpose and sold to private players are on the rise in the country even after judgement of various High Courts;
- (b) if so, whether the Government has made any provisions in the new Land Acquisition Law to minimize such conflicts; and
- (c) if so, the details thereof and if not, the steps taken or being taken in consultation with States to minimize such land conflicts to help timely completion of projects?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT)

(a) and (c): Land and its management is a State subject as per entry 18 and 45 of the Second List of Seventh Schedule of the Constitution of India. Therefore, the information about land conflicts where land is acquired for public purpose and sold to private players is not maintained by the Department of Land Resources. The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013 came into effect from 01.01.2014. The Act inter-alia has provisions regarding no change of ownership without specific permission from the appropriate Government.